

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 74 OF 2015
AND
APPEAL NO. 102 OF 2015**

Dated: 8th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Appeal No. 74 of 2015

Meghalaya Power Distribution Corporation Ltd. ...Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
Mr. Anand K.Ganesan for R.2

Appeal No. 102 of 2015

Byrnihat Industries Association ...Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for Appellant(s) : Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
Mr. Sanjay Sen, Sr. Adv.
Mr. Sakie Jakharia for R.2

ORDER

We have heard learned counsel for the parties. Learned counsel for the appellant may file written submissions on or before 22.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 29.05.2017 after serving copy on the other side.

List the matter for further hearing on **04.07.2017.**

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson